

High Court for the State of Telangana

ROC No.394/SO/2020

Date : 22/03/2021

Notification

Sub: Physical functioning of the City Civil Courts, Hyderabad– Modified instructions - Issued.

Ref: 1. High Court's SOP in ROC No.394/SO/2020, dt.08.6.2020 as modified on 16.12.2020.
2. High Court's Notifications in Roc.No.394/SO/2020, dt.18.02.2021.
3. High Court's Notifications in Roc.No.394/SO/2020, dt.18.03.2021.
4. Letter Dis. No.1256/2021 dt. 22.03.2021 from the Chief Judge, City Civil Courts, Hyderabad.

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The Hon'ble High Court had earlier issued notification in reference 2nd cited directing all the Courts in the City Civil Court, Hyderabad to work as per Phase-II of modified SOP in the reference 1st cited and in reference 3rd cited directed all the Units/Districts in the State shall continue the present practice of hearing as notified in reference 2nd cited.

Now, pursuant to the information from the Chief Judge, City Civil Court, Hyderabad vide reference 4th cited, as directed, the Courts in the City Civil Court, Hyderabad shall work as per Phase-I of modified SOP in the reference 1st cited with immediate effect.


REGISTRAR GENERAL
22.03.21

To

1. The P.S. to the Hon'ble Administrative Judge of Hyderabad District.
{for placing the same before His Lordship}.
2. The Chief Judge, City Civil Court, Hyderabad.
3. All the Registrars, High Court for the State of Telangana.
4. The Section Officers of O.P. Cell, WRC Cell.